

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CROSS LINK SHIPPING PRIVATE LIMITED

S.NO	PARTICULARS	DETAILS
1.	Name of corporate debtor	Cross Link Shipping Private Limited
2.	Date of incorporation of corporate debtor	14.01.1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1993PTC051733
5.	Address of the registered office and principal office (if any) of corporate debtor	35-A , Siddharth Chambers - II Kalu Sarai , HauzKhas New Delhi DI 110016 IN
6.	Date of closure of Insolvency Resolution Process	04.03.2021
7.	Liquidation commencement date of corporate debtor	16.03.2021, However the order came to the knowledge of the liquidator on 22nd of March, 2021 , so the 22nd March 2021 will be considered as the liquidation commencement date of Corporate Debtor.
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Gajendra Singh Registration No. IBBI/IPA-001/IP-P02087/2020-2021/13250
9.	Address and e-mail of the liquidator, as registered with the Board	Address-H.No. 14, Ground Floor, Pocket C-5, Vasant Kunj, Near DPS School, Vasant Kunj New Delhi 110070 Email-rathoregsingh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address-H.No. 14, Ground Floor, Pocket C-5, Vasant Kunj, Near DPS School, Vasant Kunj New Delhi 110070 Email-crosslinkliquidator@gmail.com
11.	Last date for submission of claims	20.04.2021, being within 30 days from commencement of liquidation process date.

Notice is hereby given that the National Company Law Tribunal New Delhi Court-IV has ordered the commencement of liquidation of the Cross Link Shipping Private Limited on **16.03.2021**.

The stakeholders of Cross Link Shipping Private Limited are hereby called upon to submit their claims with proof on or before **20.04.2021**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Gajendra Singh
Liquidator

Date: **24.03.2021**

Place: New Delhi